SHRI H. R. GOKHALE: Sir, I move.

"That the Bill be passed."

The question was put and the motion was adopted.

ANNOUNCEMENT RE. SITTING OF THE HOUSE ON 15TH NOVEMBER, 1976, INSTEAD OF ON 13TH NOV-EMBER, 1976

श्री रणबीर सिंह (हरियाणा) : उप-सभाध्यक्ष जो, कल दूसरा शनिवार है श्रीर ग्रापकी मार्फत मैं श्रपने संसदीय कार्य-मंत्रो जी से यह जानना चाहता हूं कि ग्राया कल सदन बेठेगा या नहीं ?

(Interruptions)

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Order, please. The Parliamentary Affairs Minister is here. Let him say that he wants to say.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI OM MEHTA): Sir, as you know there is nobody more democratic than myself, and as there is a persistent demand from the Members, tomorrow being second Saturday and so a Government holiday, we may not sit tomorrow and instead of tomorrow, we sit on Monday and complete all the business on that day.

SHRI BHUPESH GUPTA (West Bengal): I appreciate Mr. Om Mehta's gesture. He is more democratic when the sense of democracy is on leave.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): We shall now take up the Appropriation (No. 7) Bill, 1976. Mr. Pranab Mukherjee.

THE APPROPRIATION (NO. 7) BILL, 1976

THE MINISTER OF REVENUE AND BANKING (SHRI PRANAB MUKHERJEE): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1976-77, as passed by the Lok Sabha be taken into consideration."

This Bill arises out of the Supplementary Demands for Grants of Rs. 107.74 crores voted by the Lok Sabha on the 3rd November, 1976 and an expenditure of Rs. 36.25 crores charged on the Consolidated Fund of India. Briefly, Rs. 48 crores are required for grants to States and Union Territories for Family Planning in keeping with the momentum of the programme. A sum of Rs. 35 crores is required for short-term to State Governments for loans distribution of fertilisers and Rs. 5 crores for financial assistance to assignees of surplus land. Additional outlays on the Oil and Natural Gas Commission account for  $\mathbf{Rs}.$ crores, and Rs. 2.86 crores are required for the Hindusthan Petroleum Corporation Limited for the over of ESSO.

I would not burden the House with further details which are given in the Explanation below the statement of Supplementary Demands, but would answer any points that may be raised by hon. Members during the discussion. Sir, I move.

The question was proposed.

SHRI SANAT KUMAR RAHA (West Bengal): Sir, I first congratulate the Ministry for taking over of ESSO. By taking this over we are today completely independent in oil matters. For this reason our congratulations go in favour of the Government and the Ministry.

## [Shri Sanat Kumar Raha]

Now as regards appropriation, there are so many items regarding Agriculture, Department of Revenue and Banking, Industries, Petroleum and Petro-chemicals Industries, Ministry of Shipping and Transport, Department of Steel, Ministry of Works and Housing, Public Works and Housing and Urban Development. I shall not go into all the details, First of all, I will take up Industries,

# [The Vice-Chairman (Shri Ranbir Singh) in the Chair]

Many industries have been taken over in our country, such as Braithwait, Britannia Engineering, Zurn & Standard, Modern Jute Mills IISCO. We get reports from trade union workers about these industries that have been taken over. When they were taken over it was thought that new management would be installed which would take steps to free those industries from sickness and improve the conditions there. It is not the quesetion of taking over Modern Jute Mills. The entire jute industry is in a mess today. All aspects of Jute industry such as research, developmental work, finished products and exports need immediate attention. In other words, the entire jute industry should be nationalised.

In this connection, I would particularly refer to the conditions in IISCO. It has been taken over. At that time workers were crying that the new management should put things in order and see that corrupdoes not erupt. But unfortunately the management of IISCO has improved. There are many not grievances and there is also an inquiry as regards the performance of IISCO. I would like to mention one specifically.  $\mathbf{The}$ present management is involved in corruption and mal-practices. From the unions we have got the information that Shri T. B. Jhora is the new Financial Manager of IISCO and is in charge of the IISCO management.

This gentleman was involved in many cases previously and so many charges are against him. The workers and employees in IISCO say that with this gentleman at the top the management cannot make any improvement. Since there is not much time, I will only bring this point to the notice of the Minister for his serious consideration and prompt action.

After Industries, I will now up Department of Steel. Our Durgapur steel plant is mainly producing wheels and axles and that plant is always incurring losses, our ways are users of wheels and axle boxes and the Durgapur plant producing those items. Both are public sector undertakings under the Government. Still why are these losses incurred by the plant ad infinitum? This does not create a good image of the working of these companies. Why do these two undertakings quarrel? Why not the Railways purchase Durgapur products at least at cost price? Sir, I have been given some cost data. The imported wheels including axle boxes cost Rs. 10,000 - per set. If the Durgapur plant sells whatever it produces, that is, wheels and axle boxes, say, at Rs. 8,500 - or so, then it has got no profit and no loss. But what has this plant got from the Railways? It gets from the Railways something like Rs. 3,500 - or so. If this is the fact, then who is responsible for the loss which the Durgapur Steel Plant incurring? Surely the management should be placed in a proper position and the management of the Plant should be done in such a way that it earns some profit out of its sale proceeds. So, Sir, I would urge upon the Minister to see that the affairs of the Durgapur Steel Plant are looked into seriously and I would request him to give some consideration that the Railways can purchase the wheels and axle: boxes produced by this plant at prices which are remunerative to it.

Then, Sir, the latest case is muzaffarnagar case. No paper exposed the facts. Only some whisperings are there and there are gossips and rumours. But I do not know what the fact is. The Government should be courageous enough to come forward with a statement regarding the Muzaffarnagar incidents and this will help us in finding out who the anti-social elements are, who against the family planning programmes, what caused the incident in which many lives have been lost and so on. These are the things which should be answered by the Government responsibly in House.

Then, Sir, I come to the question of urban land and housing. As soon as the Act relating to urban agglomeration was passed in those areas, the urban and the peripheral areas, which are not coming within scope of the Act there was exploitation by the rent racketeers and house traders. Now, many people are moving into those areas where this Act is not in operation. the same time, these people are taking ten or twenty or thirty buildings in a group and they take all these buildings on rent basis. Perhaps they get some at one thousand or two thousand rupees for these, but they demand five hundred or six hundred rupees per month as rent only. Further, they are also keeping these buildings without properly utilising When customers them. come for these buildings, they say: "Since the Act is in force, no property will be available; no house will be available. We have got these buildings under our control. You may give ten thousand rupees as 'selami' money and instead of paying three hundred rupees by way of rent as fixed with the owner, you may pay us this amount." They increase the rent also. This sort of the business of the racketeers is going on now. This is regarding development of housing. There is another point regarding agriculture. Our Banking Minister is here. He knows every-After the declaration of thing. moratorium on debts, the Bengal has also made an Act regarding transfer of land. This Act says that there will be no transfer of land already mortgaged or sold by 'Bikri Kabala' if it is proved that this land has been transferred due to poverty and necessity of food and lodging. The land already transferred will also be returned in such circumstances to the mortgagee. But after the declaration of moratorium a vacuum has been created. The vacuum is that the business o moneylender is not there. The far mers who needed help at the time of cultivation are not getting loan fror

#### [Shri Sanat Kumar Raha]

Government sources. And the law is strict, the moneylenders demand higher interest. This way the land is not being properly cultivated. The co-operative banks are not giving money to smaller people. They giving money to bigger people. I dont' trouble my head for them. I am thinking of the poor landless people and poor agriculturists form 60 per cent of our rural population. They should be given capital by the Government so that the lands which they got under the Twenty Point Programme may be properly utilised. If the system of moneylending is dried up, then there should alternative channel. Recently, another thing has come to my notice.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): You have already taken 14 minutes. Please wind up.

SHRI SANAT KUMAR RAHA: I am finishing. The emergency is still being misused. Recently, I have come across one case from Haryana. One Mr. Nazar Mahammad has been arrested under MISA there. He is an important person. Everyone knows that he is against the subversive elements and anti-social elements. He is for family planning. He has already done so many thing. In spite of that he has been arrested under MISA. The elements which are working for the emergency and the progressive forces and for socio-economic ress are being harassed. I think the Home Minister should consider these things. It is a matter of serious urgency.

Then there is another point about P&T Board.

The news-item from New Age says:

"P&T BOARD MAKES BONFIRE OF UNION JOURNAL: The Post and Telegraph Board's effects to disrupt the main organisation of the employees, the National Federation of P&T Employees has reached a new high with an attack on the union journals.

The P&T Board issued an arbitrary order last month withdrawing the facilities for posting the journals as newspapers on concessional rates. The copies of the journal 'Correspondence', which were posted on October 18, that is, before the issue of the orders, were held back.

"The union filed a writ petition in the Delhi High Court against the arbitrary orders of the P&T Board.

"Perhaps anticipating the high court's verdict, the P &T Board verbally ordered the burning of 4,200 copies of the 'Correspondence'. This was done at the RLO, Delhi on October 28...."

Sir, we are allowing the Government all this money for the administration of different departments. We want healthy situations to be created and we want to co-operate with the Government fully for this. But money should not be misused or used improperly, otherwise it will create the same impression in the minds of the people as it did in the case of family planning as an anti-people measure.

SHRI GOVINDRAO RAMCHANDRA-MHAISEKAR (Maharashtra): Vice-Chairman, Sir, I welcome the Appropriation Bill under discussion particularly welcome the provision in Item No. 2 for the new allottees who have been alloted land which was found to be surplus after the implemendation of the Land Ceiling Act in different States. Sir, it is in this connection that I feel it my basic duty to submit and put on record in this debate the functioning of an agency which is called the Small Farmers Development Agency, normally being called as SFDA. This agency functions under the direct supervision and control of the Union Government. The

126

functions of this Agency can be put as follows:

- (1) The Union Government selects a few districts in every State for the operation of  $\mathbf{t}$ his agency for a particular Plan Period.
- (2) Rupees one crore are allotted to each district, to be spent within this span of five years for that particular district. Out of this Rs. 1 crore, the main distribution is 50 per cent, that is, Rs. 50 lakhs for irrigation and for irrigation purposes and accessories; Rs. 10 lakhs are meant for agricultural implements and Rs. 16 lakhs are given for milch animals to be given agricultural labourers who do not have any land.

For this project to be carried, 66 per cent of the amount is to be obtained from different banks.

Sir, I have a feeling that the functioning of this agency has become very slow, the net result of which has been that it has not been possible for these agencies to complete the projects that have been entrusted to them within the span of five years.

There are reasons for this. Firstly, we have combined two types of farmers under this agency. Number one is the class of small farmers number two is the class of marginal farmers. This classification has been made on the basis of land holdings; small farmers having double the land than that of marginal farmers, that is, 5 acres, and the marginal farmers 2\_3 acres.

Then, Sir, another thing is that agricultural labourers who do not have land have also been included in this scheme. The attention of the agency thus gets diverted in three directions and the functioning becomes a threetier functioning, without permitting those who try to implement it in a concentrated manner for the benefit of these three classes. Secondly, there is no co-ordination between this agency which gives 33 per cent of the

subsidy and the agency which advances 66 per cent of the subsidy. Thirdly, the definitions of the marginal farmers and small farmers are different in irrigated areas and non-irrigated areas. The holdings are reduced to 50 per cent in irrigated areas. Sir, if we want to see that the work is successful, those who are meant to benefit by this project really get benefit from this project, then we will have to make some modi... fications. In all my humbleness, after having seen, observed and studied the functioning, I make the following suggestions for the consideration of the hon. Minister:

Firstly, I feel that there should be two independent agencies, one for the small farmers and maginal farmers whether they be in irrigated area or in non-irrigated area, and the second one should be completely independent of this. This function should be taken away from the SDF. That is my suggestion. That is for agricultural labourers to whom we give milch animals through this agency because, this work is entirely different, the nature is different, the criteria are different, the classifications are different, the approaches are different. The State agencies through which we approach are also different. Therefore, I suggest that there should be different agencies for this purpose. Then I also feel that the criteria for giving this subsidy to the marginal farmers should be different from small farmers who have hardly two or three acres and whose needs are entirely different. In this context, if you view the problems of new allottees, naturally you will find that their problems are again different from these of conventional or traditional marginal farmers. Then, Sir, I feel that the lead banks which have been fixed up as lead banks in the districts should be advised that sufficient money should be kept apart in order to advance the 66 per cent loan that is required for the effective functioning of this scheme in that particular district. If this is not done, then under one or the other pretext the applications and their consideration is postponed to the next year

[Shri Govindrao Ramchandra-Mhaisekar]

and the scheme then does not become effective. As far as the labourers are concerned, I very insistingly suggest and pray that the loan that is advanced for milch animals should be free of interest and if it is not possible at free of interest then at least it should be under a soft loan policy and the rate of interest should be half the rate of interest that we charge those who are marginal farmers and small farmers.

Then, Sir, I come to the family planning provision which has made under item 48 for Rs. 48 crores. Sir, much has been said and there has been a lot of debate in this House about this. I would only in all my humbleness bring to the consideration of this House a very well-defined policy about family planning of the Maharashtra Government. Maharashtra Government has legislated a Bill which would become an Act after it receives the President's assent. we have been hearing so many things, so many complaints and maybe some of them may be correct and may not be correct, maybe, that there is exaggeration, maybe, the policy is correct but the methods through which the programme is being implemented may not be correct. Sir, the provisions of the Bill which has been passed by the Maharashtra Legislature clearly go to show three things: No. 1: Who should be sterilized? There are a number of conditions under which a person is to be sterilized and they have been clearly stated. No. 2: When and under what conditions pregnancy should be terminated? There again a clear-cut picture has been shown and it should be very easy for those who implement this family planning scheme to implement it successfully without being made compulsory. No. 3: When and under what conditions fertility should be restored? That also has been provided for in this Bill which has been passed. Sir, in all my humbleness I would just like to bring to the notice of the concerned persons

that when such a big amount of Rs. 48 crores has been provided for family planning, we must have a very well and clearly defined policy about family planning so as not to give any margin of doubt for those who know that family planning is required for the economic advancement and welfare of this country but who under the garb of this or that pretext go on opposing it. We must have on paper a very clear cut policy about family planning and we must be in a position to say what its advantages are.

#### (Time bell rings)

Sir, one minute more and I finish. Sir, there is a provision for chemicals. I find that this provision is of the order of Rs. 55 crores. Much of the crude is being extracted from high seas near Bombay. Much has been said about natural gas that likely to be obtained as a result of this crude petrol. Sir, it has also been pointed out that sufficient quantity of gas is not yet coming out. The way we are going, the results are satisfactory. Today I saw in the newspapers that one million tonnes of crude has been extracted since the operations were started last year and in the near future we are likely to obtain five mil-·lion tonnes of crude. In this particular context it becomes necessary that we use the natural gas in the most scientific way and in the most economic way that can be found and the most scientific and economic way is to use it for the thermal generation of electric current. I know that an indication will be given that the quantity that is coming out is not sufficient. But, Sir, I am not insisting that the projects should be taken up immediately. But all preparations that are required to be made should be started in order to see that a thermal station for the generation of electric current is started as and when the gas is available in sufficient quantity from the Bombay High. -Thank you.

श्री देवराव पाटिल (महाराष्ट्र) : उपसभाष्ट्रयक्ष जी, यह जो अनुदान की पूरक मांगें हैं उन में पेज दो पर भूमि मुधार और

कृषि भूमि पर अधिकतम सीमा के लागु हो जाने पर भूमि के नये मालिको को महायता के लिये पांच करोड रुपये की मांग यहां रखी गयी है। इस मांग के पीछे जो उद्देश्य है उस का एक राष्ट्रीय महत्व है । बीम प्वाइट प्रोग्राम में तम्बर दो पर इम का उल्लेख किया गया है कि देश में सीलिंग का कानून जल्दी से जल्दी लागु हो जाय ग्रोर सरप्लस लैंड को एक्वायर कर के उसका डिस्ट्ब्यूणन जल्दी से जल्दी हो। एक राष्ट्रीय नीति बनायी गयी थी और उसके मुताबिक सीलिंग ऐक्ट हर प्रान्त में - लागु हम्रा था। उसके बाद यह एक टाइम बाउन्ड प्रोग्राम होने से यह भी कहा गया था कि जुन, 1976 के पहले यह काम पूरा होना चाहिए। इस बज्रष्ट में जो प्रयोजन किये गये हैं स्रौर जो इस का उद्देश्य दिया गया है उस को उपसभापित जी, में ग्राप के सामने रख रहा हु। भूमि के नये मालिकों को विशेषकर भूमिहीत खेतिहर मजदूरों को, जिनमें प्रधिकांश अनुसूचित जाति और अनुसूचित जनजाति के हैं, उन को क्शल ढंग से काश्त करने में समर्थ बनाने और उन्हें खेता में काम ग्राने वाली वस्तुम्रो तथा सेवाग्रों की समय पर ग्रीर समुचित रूप से सप्ताई करने और जहां भावश्यक हो वहां पुंजी संबंधी सहायता देने के लिये केन्द्रीय क्षेत्र ग्रायोजना में राज्य सरकारों की मार्फत एक स्कोम चलाई जा रही है। इसके लिये बजट में 99.50 लाख क्यये की व्यवस्था की गयी थी। ग्रभी तक सम्बे देश में 26 लाख एकड़ भूमि फालतू घोषित की जा चुकी है जिसमें से 18 लाख एकड़ राज्यों ने लेली है भीर एक लाख से अधिक भूमि बांटी जा चुकी है। यह जरूरी है कि भूमि पाने वालों को ग्रावश्यक ग्रनिवार्य वित्तीय महायता तत्काल दी जाय, जिस कृषि उत्पादन में कोई हकावट न पड़े ग्रौर सहायता का कोई दूसरा अरिया न होने के कारण भूमि पाने वालों की जमीनें उन के हाथ से न निकल जायें। इतना महत्वपूर्ण उद्देश्य इस एक्स ग्रीर ग्राब्जेक्टंस में दिया गया है।

5 P.M.

उपसभाध्यक्ष जी, इसमें कहा कि जमीन 10 लाख एकड बांटी गई है। हमारे पास भी कुछ फिगर्स हैं। बजट में जो प्रोविजन किया था वह । करोड़ का था। में पूछना चाहता हूं मिनिस्ट्री से कि इनको पता नहीं था कि कितनी जमीन बंटने वाली है ? क्या 1 करोड़ का प्राविजन ग्रंदाजन 10 लाख एकड के लिए किया था। अब 5 करोड़ मांगा है। मैं पूछना चाहता हूं कि 10 लाख एकड़ जमीन के लिये कूल 6 करोड़ रुपया मांगते हैं, यानी 50-60 हजार रुपये एक एकड़ के लिये देने से क्या होगा ? मुझे मालुम है कि दूसरी तरह से भी उनको पैसा मिलता है। लेकिन बजट में जो प्रोविजन किया गया वह पर्याप्त नहीं था। मैंने देखा है नई स्कीमें देहातों के जो छोटे किसान हैं, मजदूर हैं उनके लिए बनती हैं, लेकिन स्कीमों की इंप्लीमेंट करने के लिए बिलकुल घ्यान नहीं दिया जाता है। इसके माने ये हैं कि 1 करोड़ रूपये का प्राविजन करना उसकी तरफ ध्यान नहीं देना है। इसलिये उसके लिए ज्यादा से ज्यादा प्राविजन करना चाहिए। श्रगर इसके लिए ठीक प्राविजन नहीं हुआ तो जमीन देने से क्या फायदा है। इस साल कई प्रान्तों में मैं गया ग्रीर मैंने देखा कि कई जिलों में किसानों को पैसा टाइम पर नहीं मिला है। जून और जुलाई से उनका सोइंग सीजन शुरू हुन्ना, उनको पैसा नहीं मिला। इसलिए उनकी टाइमली पैसा पहुंचाना खरूरी है ग्रीर जितना पैसा वह चाहते हैं उतना पैसा देना जरूरी बात है।

वक्त बहुत कम होने से मैं दूसरे मुहे पर जाना चाहता । 30 जून टारगेट डेट तक यह काम पूरा हो जाना चाहिए था। लेकिन अभी तक कई प्रान्तों में सीलिंग फिक्नेशन का काम पूरा नहीं हुआ। केन्द्र सरकार ने गाइडलाइंस दी थीं कि 1972 के समय की सिफारिशों के प्राधार पर सीलिंग एक्ट में सुधार करने के लिए कदम उठाये। महाराष्ट्र सरकार सीलिंग फिक्जेशन के

## [श्री देवराव पाटिल]

वक्त ही जमीन एक्वायर करते हैं ग्रौर फालतु जमीन का पेपर पजेशन उसी वक्त ले लिया जाता है । पेपर पजेशन लेने के बाद ग्राठ दिनके ग्रन्दर भूमिहीनों को फिजी-कल पजेशन दिया जाता है । अगर कोई कोर्ट में जाता भी है तो गवर्नमेंट के पास पेपर पाजेशन रहता है । इस तरह से जितनी भी लैंड महाराष्ट्र में फालतू घोषित हुई है उसको ब्राठदिन में डिस्ट्रीब्य्ट किया गया। इस तरह से हर एक प्रान्त में इस काम को ठीक तरीके से नहीं किया जा रहा है, बहुत धीमे से चल रहा है। मैं रिक्वेस्ट करूंगा कि कम से कम गाइड लाइन ग्रौर टाइम बाउंड प्रोग्राम होना चाहिए कि दिसम्बर 1976 तक या उसमे 31 पहले यह काम पूरा होना च। हिए । श्रगर इसी तरीके से काम चलता रहेगा तो यह लैंड डिस्ट्रीब्यूशन का काम जल्दी नहीं होने वाला है । इसलिए मैं गवर्नमेंट से अपील करूंगा कि 31 दिसम्बर से पहले वह काम पूरा करना च हिए । जो जमीन सरप्लस घोषित होती है ग्रौर जो लोग के दें में जाते हैं उनके बारे में कम से कम ऐसी करें कि जमीन एक्वायर करके उन लोगों से पजेशन लें ग्रीर वह जमीन लोगों में बांट दें।

दूसरा स्वाल यह है कि हम यह जानते हैं कि जमीन मिलने के वाद ग्रौर सरकार की भदद होने के बाद भी खेती की काण्त यह गरीब किसान नहीं कर सकता । मैंने पहले भी कहा था कि यह काम देहात के लोगों का है । देहात का खेत, मजदूर, ग्रैंड्ल्ड कास्ट ग्रीर ग्रैंड्ल्ड ट्राइट्ज जो है उनके पास कभी जमीन नहीं थी लेकिन संदियों से वह खेती बाडी में काम करते थे लेकिन उनको ग्रव सीलिंग की जमीन मिली है। उसके लिए एक साल की फी कल्टीवेणन की जिम्मेदारी देहात के सब लोगों की होनी चाहिए ग्रौर यह काम गांवों के लोगों का

होना चाहिए। ऐसी स्की में महाराष्ट्र में यवत-माल ग्रौर वर्धा जिले में चाल है। महाराष्ट ने श्रपने पंत प्रधान इंदिरा गांधी की जो गाइड लाइन थीं उसके अनसार काम किया। ऐसा काम और जगह भी हुआ, य० पी० में भी हुआ, लेकिन महाराष्ट्र में यवतमाल और वधा जिले में यह काम बहुत ग्रन्छा हग्रा है। यह काम यवतमाल जिले में फी कल्टीवणन स्कीम लागू करके किया । इसमें हमने ऐसा किया कि एक साल के लिए देहात में जिसके पास अमीन है, खेत है, बैल हैं उन किसानों ने जमीन की कल्टीवेशन का काम किया । जो टीचर्ज हैं, स्टडेंटस हैं उन्होंने वीर्डिंग बगैरा का काम किया । गांव के युवकों ने दवाई स्प्रेइंग का काम किया। यह काम हमारे यवतमाल जिले में हुआ है। उसना नतीजा यह हुआ कि तीन एकड़ की जमीन में 5 से 15 क्विटल हाई ग्रेड ज्वार पैदा हो गयी। अब नैकस्ट ईयर के लिये नये भुधारक खुशी से अपना कान कर सकते हैं। यह जो हमारा प्रोग्राम बना था उसमें महाराष्ट्र के चीफ मिनिस्टर ने एक बंड़ा भूमि कान्ति डे का यवतमाल जिले में फंक्शन करके शुरू किया था। हमारी कांग्रेस श्रार्गेनाइ जेशन के जो लोग हैं श्रीर सदन के जो लोग हैं उनसे मैं रिक्वैस्ट करूंगा. क्योंकि भूमि सुधार का यह काम केवल सरकार कानून पास कर नहीं कर सकती, इसलिये भ्राप स्बका, जो कांग्रेस के लोग हैं, जो समाजवादी पार्टी के लोग हैं उनका भी सिक्रिय समर्थन चाहिये। हम सबका यह फर्ज है कि जिन लोगों को जमीने मिलती हैं उनकी सिकय सहायता वरें।

उपसभाध्यक्ष जी, एक ग्रीर बात की तरफ ग्रापका ध्यान खीचना चाहता हूं। सरप्लस लैंड कितनी मिलने वाली है उसका कोई ग्रंदाजा सरकार के पास नही है। एक ग्रंपेल को शिंदे साहब ने जो स्टेटमैंट दी थी उसमें जो किंग्स थीं वे मेरे फास हैं। इस मांग में कहा गया है कि 10 लाख एकड़ जमीन बांट दी है। अंग्रेजी में लिखा है कि एक निलियन एकड़ लेकिन हिन्दी में लिखा है कि एक लाख एकड़। इसको ठीव किया जाए । मैं साथ ही यह भी पूछना चाहता हुं कि श्रब सरप्लस जमीन कितनी मिलने वाली है। इस फिगर्स का कोई ग्रंदाजा मिलना चाहिये। जो गवर्नमेंट की लैंड है उसके बारे में मैं कहना चाहता हूं कि 31 मार्च को मैंने प्रश्न पूछा था, स्टार्ड क्वेश्चन 509 था। उसमें बताया गया था कि कल्टीवेबल लैंड गवर्त मेंट के पास जो है वह 160 लाख एकड़ थी और जो डिस्ट्रीब्यूशन के बाद भ्रब 44 लाख एकड़ गवर्नमेन्ट के पास है । मेरा कहना है कि जो जमीन सरकार के पास बच गई है उसको भी सरकार को बांट देना एकसाल के अन्दर ही। मेरा यह भी कहना है कि जो नैंडलैस लेबर हैं, जो गैडयूटड कास्ट ग्रीर शैडयुल्ड ट्राइव लेबर हैं उनको यह जनीन डिस्ट्रीब्य्ट करनी चाहिये।

दूसरा सवाल भूदान का श्रता है। हमारे देश में भूदान श्रादोलन चला। डोने- शन में हमें जो जनीन मिली, वह है 31 लाख 77 हजार 971 एकड़ श्रीर उसमें से डिस्ट्री- ब्यूट की गई है 9 लाख 77 हजार 978 एकड़ मेरा कहना है कि 22 लाख एकड़ जो जनीन बची है उसका भी डिस्ट्री- ब्यूशन नहीं हुश्रा। मेरा कहना है कि गवर्नमेंट के पास जो कल्टी- वेबल लैंड पड़ी हुई है श्रीर जो भूदान में डोनेशन में जनीन मिली है इन सब के लिये डिस्ट्री- ब्यूशन का एक टाइम बाउन्ड शोग्राम बनाया जाना चाहिये।

SHRI N. H. KUMBHARE (Maharashtra): Sir, I would like to seek a clarification from the hon. Member, He said that the land given under the Bhoodan movement has not been distributed. I would like to know, who was responsible for the distribution of this land. Was it the responsibility of the Bhoodan workers or that of the Government?

श्री देवराव पाहिल : भूदान मंडल को डोनेशन में जो जमीन मिली है वह 31 लाख 77 हजार 971 एकड़ हैं। यह भूदान मंडल ही हैं। चाहे भूदान मंडल के पास हो या गवर्नमेंट के पास हो। मेरा कहने का मतलब यह है कि उसका डिस्ट्रीब्यूशन जल्दी से जल्दी होना चाहिये।

श्री एन० एच० कुम्भारे : डोनेशन की जो जमीना है वह किस के पास है ? भूदान मंडल के पास है या किसी ग्रीर के पास है ?

श्री देवराव पाहिल : भूदान मंडल के पास है । मैंने श्रापके सामने दो-चार चीजें रखी हैं मुझे उम्मीद है श्राप इस पर विचार होंगे । इसी के साथ में जो विनियोग, विश्रेयक रखा गया है उसका हृदय से समर्थन करते हुए श्रपना भाषण खत्म करता हूं।

SHRI HAMID ALI SCHAMNAD (Kerala). Sir, while participating in this debate I should like to draw attention of the Government to the economic conditions prevailing in our rural sector. The price of the agriculproduce is coming There is no corresponding fall in the input costs. The price of foodgrains especially is going down and many of the lands are becoming fallow because it is not economical for farmers to cultivate foodgrains. In this connection, I would like to draw attention of the hon. Minister to the news item that has appeared in the Hindustan Times yesterday. The Hindustan Times Correspondent from Kerala writes:

"Agriculturists are losing interest in paddy cultivation which is the main food crop of the State. This is particularly so in Kuttand, Kerala's rice granery.

According to reports, the Alleppey collector has been getting a spate of requests from Kuttanad farmers to take back their right of [Shri Hamid Ali Schamnad]

cultivation or auction away such rights. This is obviously to escape from the penalty for keeping the land fallow. The reason given is that paddy growing is a losing proposition. Prices have fallen steeply over the past one year but there is no corresponding fall in input costs.

This is the state of affairs. The situation is very grave. This has to be taken into consideration and the Government should purchase food crops from the farmers by giving them resonable price or they should be given subsidy so that cultivation of foodgrains could be encouraged. Otherwise, our food crop would be adversely affected this year.

The other matter to which I should like to draw the attention of the hon. Minister is with regard to the misuse of emergency powers. It has been said by some members from the CPI that the emergency is being misused. The executive officers have been misusing their powers. Many of the executive officers who are corrupt, who have their own way of doing things, are putting behind the bars many innocent people. I am not against the real mischief-mongers. The real culprits and undesirable elements must be booked but in the disguise of emergency, you would find, many of the innocent people are kept behind the bars. Even the misdeeds of the executive officers are not being disclosed to the public because of the emergency. So, I request the Home Ministry to examine these facts. Then, you would find many of the factories being closed down. The workers are on the streets without employment. In the name of emergency, they have looked out many factories. And you will find that the workers are actually in the streets today.

I should like to draw the attention of the Ministry to the needs of Kerala and I make use of this opportunity. Kerala is a foreign exchange carning State and it earns foreign exchange and enriches the nation as a whole by

exporting its whole produce. Not only that. Many of the youths of Kerala go to the Gulf countries and other countries for employment, they earn there and then they send huge foreign exchange to the nation; they help in the development of the nation. But the Government of India is neglecting the development of Kerala.

In this connection, I should like to draw attention to the super tank oil terminal project at Cochin that is pending with the Government of India. In July, 1973 the Centre accorded its approval to its location and construction at Cochin. It was accorded after the State Government complied with the conditions. But still the matters is not finalised. The Chief Minister has written a letter to the Deputy Chairman of the Planning Commission stressing the fact that on account of the delay in giving clearance to the project, there has been an avoidable drain of foreign exchange which the Cochin Refineries have to pay every year towards their crude transportation bill. It is understood that the matter is under the consideration of the Government India and the Central Cabinet appointed a Committee of Ministers to look into the need for investment keeping in view the alteration of lightening on high sea, and other things. This may kindly be looked into by the Government of India.

Another thing is with regard to oil exploration in Kerala coastal area. The Ministry for Petroleum and Chemicals has also been requested by the Government of Kerala to look into this matter and expedite the matter. But the matter is still pending with the Government of India.

Another point is about the Regional Cancer Institute to be established at the Medical College, Trivandrum. The State Government proposes to develop this Cancer Wing as a Regional Cancer Centre with all facilities, and this would cater to the needs of the neighbouring States like Tamil

Nadu and Karnataka. The Government of India have been requested to include the scheme in the 5th Plan and make available adequate Central assistance for the Centre early.

Then there is the electrification of the railways. Electricity is in surplus in Kerala and cheap power would be available in abundance in Kerala. It is expected that the electrification of railway lines in Kerala will result in a saving of 8 to 10 per cent working compared to diesel or steam hauling at present. About Calicut Aerodrome the Government of Kerala and the people of Kerala without any party distinction are united and have asked for bringing into reality the Calicut Aerodrome, Calicut is an ancient city, a city which has been in existence from the Portuguese days. Even now Calicut city has not been developed and its aerodrome question is still hanging fire. The Government has not given clearance to the Calicut airport scheme.

Then, Kerala is a coconut growing State and not only the Government of Kerala but laso the Government of Karnataka and the Governments of other southern States which grow coconut have been urging the formation of an All India Coconut Board. Even the Agriculture Minister called a conference of coconut growers and experts, but the matter has not been finalised yet. That may be kindly looked into.

67,7 Then regarding the scheme for raising cashew plantations in the private sector, Sir. cashew, being a foreign exchange earner, is a important crop from the point of view of the development of the national economy and as such Government of India has to extend liberal Central assistance for the expansion of cashew cultivation in the State. Sir, this is also a matter which is pending with the Government, and for which early clearance is requested. With these words, I conclude. Thank you.

THE VICE-CHAIEMAN (SHRIRANBIR SINGH): DR. R. K. Chakrabarti. Not present here. Shri Sikander Ali Wajd.

شری سکندر علی وجد (مهاراشتر): جناب وإلا - مين فائننس منستر کے جدول اپروپریشن بل کی تائید کرتا ھوں اوو آج میں اینی حکومت کو مباركهاد ديما هول أس لمُه كه يجهله سال میں نے تلقید کی تھی اور اعتراض کیا تھا کہ ھمارے ملک میں جو سکے بلتے ہیں وہ خواب بلتے ھیں ۔ دنیا کے سارے سکوں میں مندرستان کے سکے خواب بنتے میں -لیکن اس سال جو سکے همارے یہاں دھلے اس میں ہوا امہرومنت ہے -منهم ایس فن سے اور اس کام 🙇 - تو معهد بهبت خوشی هوئی که آب سکون كم جو تعلائي همارے يهاں هو رهي ھے وَا بہتر ہے اور حکوں کے قیزائن وفيرة بهت أجه أره هين -

میں آج ایک انتہائی اهم تجویز اس ایوان عالیشان کے سامنے پیش کرنا چاهدا هوں اور مجعے یقین ہے مستر فائلیلس ملسلار - فائلیلس ملسلار - فائلیلس ملسلار ماکتے بھی تو میری زبان شاید نه سمجھتے - میں ان سے یہ درخواست کروں کا که یہ ایک تاریخی تحجویز ہے - کل هی هم لے ایک تاریخی تاریخی

1

[شرم سكلدر على وجد] منظور کی ہے دستور کے امیندملت کی جو آئیندہ نسلیں یاد رکھینگی یه بوا کارنامه تها اور اندرا کلدهی کی جو فتوحات هيں ان ميں سے يه ایک بوی فتم ہے - اس کا مجھ اندازی هے ا ور قانون تهورا بهت جانتا هوں اسلئے میں محسوس کرتا هوں که آئیلده نسلون پر اس کا کها اثر ہڑے کا اسی طرح سے اور بھی فتوحات هيں - امن هے، بلکله ديش هے ار اس ملک میں عام انفاق ہے اور جو ھریشانھاں۔ «ہم کو تھیں ان <mark>کو دور</mark> کیا - میں ایک ایسے علاقه کا رہنے والا هول جهال پريشانهال كمهم زيادة هی تهیں - وهاں بھی پریشانیاں کم هو کتین -اور سب کا راسته یکسان هو گیا - یه بوی بات هے یه کوئی معبولی بات تہیں ہے یہ ایک فیو معمولی اور بڑے آدمی کا کام ھے -اس رقت اندرا كاندهى كي حيثهت دنيا کے سب سے بڑھے لیڈر کی ھے - ھم کو اس پو انفهویوٹی کمپلیکس میں مهتلا نهیا هونا چاهکے کهوں که ماؤزی تنگ اس میں شک نہیں بهم بوے لیدر تھے حالانکه همارا انکا اختلاف تها پر وہ بہت ہوے لیڈر تھے۔ اں کے بعد آپ تاریخ پڑھ لیجئے آپ دنیا کے نقشے پر نظر ڈالئے ٹو اندرا کاندھی سے ب<del>را</del> لیڈر کوئی نہیں ہے چوں که وہ همارے سامنے هپوں۔ همارے ساته بیگهتی هیں -دری راس ملتی

هیں - تو اسع سے وہ چھوتی نہیں ہو چھوتی نہیں ہو چھوتی ھیں - مہاتما گاندھی بھی بھنہ بھنگی کالونی میں رھتے تھے لیکن وہ دنیا کے سب سے بڑے آدمی تھے۔ گوتم بدھ کے بمد ھلدوستان میں ان سے بڑا آدمی پیدا نہیں ھوا - ھم نے ان کی زیادہ قدر نہیں کی - میں چاھتا ھوں کہ اندواجی کے نام سے آئیددہ سال سکوں کا ایک نیا سیت اگریدہ سال سکوں کا ایک نیا سیت ا

एक मानतीय सवस्य : यह तो फाइतेंस मिनिस्टर कर सकते हैं।

شری سکندر فلی رجد : یه مهن سب کے لئے عرض کر رہا ہوں بنسی لعل جی که آئیلده سال یه ۰ سهت جاري هونا چاهيّے که اندرا جي کی فتوحات کو آپ خوب جانتے هیں۔ ان کے نام ہر سکوں کا ایک سیت جاری کها جائے - گزشته سال اِندرا جی کے نام سے جو میڈل روم سے ڈیلو - ایچ-ارہ نے جاری کھا ھے وہ آپ ابوکوں نے ديكها هوكا كتنا خوبصورت هے أيسا ایک میڈل اِس سال مدر تریسا کے نام پر بھی جاری هوا ھے - قومیں ہوے لیڈروں کو اسی طرح سے یاد رکھتی ھیں اِس لیے میں یہ درخواست کروں کا که اِندرا جی کے اليے نام كا سكة جارى كيا جائے - سكوں كى تين قسنهن هوتى ههن أيك تو سركوليتيد جو هم استعمال كرتے هيں دوسری ان سرکولیلید جو تغریع یا

ھوں لیکن اس کام کے ایکے میں اسے چلاؤں کا اور دستخطوں کے لئے آپ کے پاس آؤں کا ۔ مہن چاھتا ھوں کہ یہ یادگار رهے پارلیمنٹ میں آنا جانا تو سال دو سال کی بات هے لهکن یه ایک باس یاهار ره جائیگی - سب لوگ سینٹس نہیں ہوتے - سکے جاری هوئے تو اندرا جی بھی سمجھیلگی که قرم هم کو کچهه سمجهتی هے - کهیں تو خوشی کی نہر آئیگی میں آپ سے درخواست کروں کا کم اِندرا کاندھی کے نام سے سکوں کا ایک سیت جاری کهچئے - اوم مهته صاحب آپ کا نام مهی یاد ره جائیکا - اس لئے که جب آدمی ہوے زمانے میں پیدا ہوتا ہے تو أس كو أسكى اهتيت كا يته نهين لكتا - آپ كو معلوم هے كه هم إندرا کاندھی کے زمانہ میں پیدا ھوٹے اور مہاتما کاندھی کے زمانے میں پیدا ھوئے هين - يه تو آئهلدة آنے والا زمانه بعلائے کا که یه کعنا بوا زمانه نها۔ ميں چاهتا هوں که آئينده سال اِندوا جی کے نام کے سکوں کا ایک سیت جائے ۔

آج کل قاک تکت جاری هو رہے هیں - سب عارضی تماشے هیں - سب عارضی تماشے هیں - اب سکوں کا ایک سیت جاری هونا چاهئے - سکے همارے یہاں بہت اچھے بلئے لگے هیں - میں درخواست کروں کا اور مہتم صاحب سے اور فائلنس ملستر

شوق کے لگے لوگ رکیتے ھیں اور تيسرے پروف - ميں چاهتا هوں كه إندرا جي کے نام سے يه تينوں سيت جاری کئے جائیں - ایک یات اور کہوں کا که ابھی تک هم ایک سو روپئے کے سکے بنا سکتے تھے - پچھلے سال ایک هزار رویئے کا کوئن بنانے کی منظوری بھی پارلیمنٹ نے دے دی ہے۔ دو ولا سکے بھی اِندرا جی کے نام سے بننے چاھئیں - اِندرا جی بری تيموكريت هيل ولا تو پاسلاد نهيال کرینگی - لوگ کہیں گے که یه تو پرسفلیتی کلث ہے - پہلے پرسفلیتی چاهئے پهر کلث کی بات آئی هے -هم نے تو هزاروں کو دیکھا کی لوگوں۔ نے کیا نام پیدا کیا تھا جو ملک کو بدنام کرتے ھیں - ایسے آدمہوں کے 🕆 بھی کلت ھیں - اِندرا کاندھی کے نام پر اگر یه هو تو کیا حرج هے - جیسے توةرمل نے اکبر کے الهم آباد فتع کرنے پر وهاں سونے کا سکه چلایا تھا اسی طرح یه سکه بهی جاری هوگا - تودرمل نے اس سکے پر لکھوایا تھا:

دد همیشه هم چو در مهر و ماه رائم باه بغرب و شرق جهان سکهٔ آله باد -

میں اکبر کی فقع پر سکہ اللہ آباد،
کی بات کر رہا ہوں - تو میں عرض کروں کا فائللس منستر سے کہ وہ بھی اِندرا جی کے سکے جاری کرنے کے لئے میں حکم دیں - اور کسی کام کے لئے میں دستخطوں کی مہم کا قائل نہیں

, :

[شرق سکندر علی وجد]
صلحب سے بھی کہ یہ بات وہاں
گورنمینت تک پہنچائیں - ہم خود
اندرا کاندھی کے پاس جائینگے - کسی
نے اگر کہا کہ پرسلایتی کلت ہے تو
پرواہ نہیں - لیکن پہلے پرسلایتی تو
لاو کلت تو بعد میں آئیکا -

श्री कामेश्वर सिंह (बिहार) : ग्राप कह रहे हैं, हाउस ग्रापका समर्थन करता है।

डा० चन्द्रमणि लाल चौधरी (बिहार) : हम लोग ग्रापकी ताईद करने हैं।

ें **एक माननीय सदस्य**ः शायरी तो मुना दीजिए ।

شری سکدر علی وجد: شاعری هر وقت تهین کی، جا سکت*ی --*میں شعر بہت خاص موقعوں پر سقاتا هوں - سکتہ جس دی آئے کا مهن اوم مهتم کی تعریف مهن فزل کہوں کا - اور آج اچھی گھڑی ہے -همارے دوست جلاب رتهار سائله جی . . اس وقت اس کوسی پر بیالہ هیں . اور ان کے ساملے تجویز پیش کی گئی - اوپر کھے شعر کا مطلب 🖂 يه هے: جيسے چاند ۽ سورج کي روشلی دنیا پر پهیلتی هے خدا کرے \cdots ولا دان آئے کہ همارے سکہ الله آباد کی روشنی چان اور سورج کی طرح ھر طرف یہملے - اکہر کے زمالے معاق توڌر مل نے یہ دما کی تھی :۔ يد سكه أب بهني فأعارت ميوزيم صیں ملتا ہے - هم بھی چاهتے هين كه ايسا هي همارا سكة العآباد یهر دنیا پر ایدی روشنی پهیلائے -

یه تو دل کی بات آپ کی عوت اور محبت کی بات میں نے کہی۔ اب میں ایک اور بات کہا چاھتا هوں جس کا مجهے رئیج هے -ميں نے اس بات پر بہت صبر کیا -آجکل پارلیملت کے سبروں کی سہولیترں کے بہت سے معاملے همارے یہاں چل رہے ھیں نو برس پارلیمنت چلے سات برس چلے یہ جو سہولتھی مانگی جا رهی هیں میں ان کی تائيد كرتا هول - منبر يارلهمنت جب یہاں سے وطن جاتے ھیں انقی عمر گؤار کر تو پهر ولا ایلے اصلی کام کو دوبارہ شووع نہیں کر سكتے - ابهی لوك سهها كو سهوليمت مانی ہے آپ کو زیادہ ملقی جاھئے -آب کی عمر زیادہ ہے ۔ اوم مہلاء صاحب هم سنتے هیں که پولیس میں کریشیں ہے ، مذویلی هاؤسهز میں کرپشوں ہے ، هر جگه کرپشن ھے - عم آپ سے یہ کہتے میں که هم میوں بھی کرپشوں ہے هم بھی کوپت ھیں - ایک دوست نے مجه سے کہا - منہن انکا انگریزی جمله سلاتا هول تو آب كي طهعهت صاف هو جائے کی - 💎 💯 💯 🖰

"Your House of Lords has now become the House of Landlords."

ھمارے مکان کرایہ پر دیئے جاتے ھیں ہم کرایہ وصول کرتے ھیں گیراے بھی کرایہ پر دیئے جاتے

هين - هم يهان سب سهولتين مانگتي هين – مين کين<mark>تا هن ک</mark>ه هر مطالبه جائز هے اور برابر هے لهكن گهراج میں هم چار چار آدسی رکھ لیتے هیں گهر بهی کرایم پر دیتے هيس اور بعض لوگ تو خوه انے گھر میں مہمان وعقے عیس پلدرہ پلدرہ بیس بیس سال ہے لوگ ایک می مکان میں تہرم هولے هيں - آج صبح مدن نے مليجر كو بلايا كه اس كام كى تكليف ھے اس کو کر دو تو اس نے کہا صاحب ایک بات میں کہم دوں آپ کی خدست کروں یا آپ نے گھر میں جس آدمی کو رکھا ہے اس کی خدست کروں یا گیراہے سیں جس آدمی کو رکھا ھے اُس کی خدست کروں ? ان میں جو آدمی رکھ ھیں ان سے یہ سکان آیسے لگاتے ہے ھیں جھسے تشملوں کے مکان ھوں۔ ہارلیمنہ کے لوگوں کی سوشل لائف زیاده نهیں ہے - ان میں پارلیمات کے سیبرس دکھائی نہیں دیتے کوئے اور دکھائی دیتا ہے یہ ہوے شوم کی بات ہے۔ مجھے یتی ہے کہ سب ایسے نہیں هیں - میں نے ھرگز یہ نہیں کہا کہ سب نے مکان كرائه پر ديئه هين - مكر جدد ایسے ضرور ہیں – ایک سڑی معینہانی بھی تالاب کو گلدا کر دنیتی ہے۔ هم یه جاهتے هیں که یه داغ همارے

چہرے سے صاف ہو جائے - افسوس که هم بری چهر کو بهی برا نهیں سنجهتے ھیں۔ کرایہ داروں کے ملازم، نوکرہ بیوی بھے سب وہای رہتے ہیں ۔

श्री मोहम्मद उस्सान ब्रारिफ (राज-स्थान) . नोटिम दे रहे हैं।

: شری سکندر علی رجد : نوتس تو دے رہے میں پر سیں چاھتا هوں که کرایه داروں کو باهر تکالو۔ عارف صاحب آپ کے پاس شاید آبے کل ھاؤسنگ کمیٹی بھی ھے -جناب اس گند میں بہتھ کر سب کو برا نہیں کہم سکتے جب کہ خود همارے دامن پر داغ لکا هوا هے -

श्री मोहम्मद उस्मान ब्रारिफ में प्रापकी खिदमत में यह अर्ज करूं कि इस बात की रिक्बैस्ट करते हुए जनरल नोटिम भेजे हैं वे आपके मुलाहिजा से गुजरे होंगे।

هری سکندر علی رجد: ایسے لیترس تو آپ بهیجتے هی رهتے هیں-

مین تو یه چاه<mark>تا هون که اس</mark> کے لئے پارلیمنٹری کمیٹی صفرر ہونی چاهدے - مهل يه بات اندرا كاندهي جے بھی کہوں کا آپ سے بھی کہوں همارے دوستوں نے مکان کوایہ پر دیئے میں (Time bell rings) ولا خالی کلے جانیں اور اندراجی غ سکوں کا سیت جاری کیا جائے۔

ं श्री सिकन्दर श्रली वज्द (महाराष्ट्र): जनाबेवाला, मैं फाइनेंस मिनिस्टर के जनरल एप्रोप्रिएशन बिल की ताईद करता हूं और श्राज मैं श्रपनी हुकूमत को मुबारिकवाद देना चाहता हूं, इसलिए कि पिछले साल मैंने तनकीद की थी और ऐतराज किया था कि हमारे मुल्क में जो सिक्के बनते हैं, वो खराब बनते हैं। दुनिया के सारे सिक्कों में हिन्दुस्तान के सिक्के खराव बनते हैं, लेकिन इन साल जो सिक्के हमारे यहां ढले उनमें बड़ा इम्प्रूवमेंट है। मुझे इस फन से और इस काम से दिलचस्पी है। तो मुझे बहुत खुशी हुई थी कि श्रव सिक्कों की जो ढलाई हमारे यहां हो रही है, वह बेहतर है श्रीर सिक्कों के डिजाइन वगैरा बहुत श्रच्छे ग्रच्छे हैं।

मैं भ्राज एक इन्तहाई भ्रहम तजवीज इस एवाने-स्रालीशान के सामने पेश करना चाहता हूं ग्रीर मुझे यकीन है कि हमारे फाइनेंस मिनिस्टर . . . फाइनेंस मिनिस्टर साहब शायद सो रहे हैं ग्रीर ग्रगर वो जागते भी हैं तो मेरी जुबान शायद न समझते ... मैं उनसे यह दरख्वास्त करूंगा कि यह एक तारीखी तजवीज है। कल ही हमने एक तारीख़साज एपक मॅकिंग तजवीज ऐसी मंजूर की है दस्तूर के अर्मेंडमेंट की; जिसे श्राईन्दा नस्लें याद रखेंगी । यह बड़ा कारनामा था श्रौर इंदिरा गांधी की जो फतुहात हैं, इनमें से यह एक बड़ी फतह है। इसका मुझे श्रंदाजा है, ग्रीर कानून थोड़ा बहुत जानता हं। इसलिए मैं महसूस करता हूं कि भाइन्दा नस्लों पर इसका क्या श्रसर पड़ेगा । इस तरह से ग्रीर भी फतूहात हैं, ग्रमन हैं, बंगला देश है श्रीर इस मुल्क में श्राम इत्तीफाक है श्रीर जो परेशानियां हमें थीं, उनको दूर किया । मैं एक ऐसे इलाका का रहने वाला हूं जहां परेशानियां कुछ ज्यादा ही थीं, वहां भी परेशानियां कम हो गयीं ग्रॉर सबका रास्ता यकसां हो गया । यह बड़ी बात है, यह कोई मामुली बात नहीं है। यह एक गैरमामुली श्रीर बड़े श्रादमी का काम है। इस वक्त

इंदिरा गांधी की हैसियत दुनिया के सबसे बड़े लीडर की है। हमको इस पर इनफीरिया-रिटी कम्पलैक्स में मुबतिला नहीं होना चाहिये क्योंकि माग्रोत्सेतुंग, इसमें शक नहीं, बहुत बड़े लीडर थे। हालांकि हमारा उनका इंख्तिलाक था, पर वह बहुत बड़े लीडर थे। उनके बाद श्रब भ्राप तारीखु पढ़ लीजिये, श्राज 🕞 दुनिया के नक्शे पर नजर डालिये तो इंदिरा गांधी से बड़ा कोई लीडर नहीं है। क्योंकि वह हमारे सामने हैं, हमारे साथ बैठती है, दिन रात मिलती हैं, तो इससे वह छोटी नहीं हो जातीं। महात्मा गांधी भी भंगी कालोनी में रहते थे, लेकिन वह दुनिया के सबसे बड़े श्रादमी थे। गौतम बुद्ध के बाद हिन्दुस्तान में इनसे बड़ा ग्रादमी पैदा नहीं हुग्रा । हमने उनकी ज्यादा कद्र नहीं की । मैं चाहता हं कि इंदिरा जी के नाम से श्राइन्दा साल सिक्कों का एक नया सैट जारी करें।

एक माननीय सदस्य : यह तो फाइनेंस मिनिस्टर कर सकते हैं।

श्री सिकन्दर ग्रली वज्द : मैं यह सब इसलिए ग्रर्ज कर रहा हूं बंसीलाल जी, कि श्राइन्दा साल यह सैट जारी होना चाहिये। श्रीमती इंदिरा जी की फतूहात को श्राप खूब जानते हैं। इनके नाम पर सिक्कों का एक सैट जारी किया जाये। गुजस्ता साल इंदिरा जी के नाम से जो मैडल रोम से डब्ल्यू० एच० श्रो० ने जारी किया है, वह श्राप लोगों ने देखा होगा, कितना खुबसूरत है। ऐसा एक मैंडल इस साल मदर टेरेसा के नाम पर भी जारी हुन्ना है। कौमें बड़े लीडरों को इसी तरह से याद रखती हैं। इसलिए मैं दरख्वास्त करूंगा कि इंदिरा जी के ग्रपने नाम का सिक्का जारी किया जाये। सिक्कों की तीन किस्में होती हैं। एक तो सरकुलेटेड, जो हम इस्तेमाल करते हैं। दूसरी भ्रनसरक्लेटड, जो तफरीह या शौक के लिये लोग रखते हैं ग्रौर तीसरी प्रुफ। मैं चाहता हूं कि इंदिरा जी के नाम से ये तीनों सैट जारी किये जायें। एक

Tall. , \_.

be with

बात ग्रीर कहंगा कि ग्रभी तक हम एक सौ रुपए के सिक्के बना सकते थे। पिछले साल एक हजार रुपए का क्वाएन बनाने की मंजुरी भी पालियामेंट ने दे दी है। वो सिक्के भी इंदिरा जी के नाम से बनने चाहिएं। इंदिरा जी बड़ी डेमोक्रेट हैं, वह तो पसन्द नहीं करेंगी, लोग कहेंगे कि यह तो परसनै लिटी कल्ट है। पहले परसर्नीलटो चाहिए, फिर कल्ट की बात ग्राती है। हमने तो हजारों को देखा है, किन लोगों ने क्या नाम पैदा किया था। जो मुल्क को बदनाम करते हैं, ऐसे म्रादिमयों के कल्ट भी हैं। इंदिरा गांधी के नाम पर ग्रगर यह हो तो क्या हर्ज है। जैसे कि टोडरमल ने भ्रकबर के इलाहाबाद फतह करने पर वहां सोने का सिक्का चलाया था। इसी तरह यह सिक्का भी जारी होगा। टोडरमल ने उस सिक्के पर लिखवाया था---

> "हमेशा हमचो जरे महरो माह राइज बाद, बग़रबो शर्के जहां सिक्काए इलाहाबाद।"

मैं ग्रकबर की फतह पर सिक्काए इलाहाबाद की बात कर रहा हूं। तो मैं भ्रज करूंगा कि फाइनेंस मिनिस्टर से कि वह भी इंदिरा जी के सिक्के जारी करने के लिये हुकुम दें। श्रीर किसी काम के लिए मैं दस्तखतों की मुहिम का कायल नहीं हं, लेकिन इस काम के लिए मैं उसे चलाऊंगा ग्रीर दस्तखतों के लिए ग्रापके पास ग्राऊंगा । मैं चाहता हूं कि यह यादगार रहे। पालियामेंट में म्राना-जाना तो साल दो साल की बात है, लेकिन यह एक बात यादगार रह जायेगी । सब लोग सेंट्स नहीं होते हैं। सिक्के जारी हए तो इंदिरा जी भी समझेंगी कि कौम हम को कुछ समझती है। कहीं तो खुशी की लहर श्रायेगी। मैं ग्रापसे दरख्वास्त करूंगा कि इंदिरा गांधी के नाम से सिक्कों का एक सैट जारी कीजिए ग्रौर, मेहता साहब, श्रापका नाम भी यादगार रह जायेगा, इसलिए कि जो बड़ा म्रादमी जमाने में पैदा होता है तो उसको श्रहमियत का पता नहीं लगता । श्रापको मालुम है कि हम इंदिरा गांधी के जमाने में पैदा हुए हैं श्रौर महात्मा गांधी के जमाने में पैदा हुए हैं। यह तो भ्राने वाला जमाना बताएगा कि यह कितना बड़ा जमाना था। मैं चाहता हूं कि श्राइन्दा माल इंन्दिरा जी के नाम के सिक्कों का एक सैट जारी किया जाये। भ्राजकल डाक टिकट जारी हो रहे हैं। सब भ्रारजी तमाशे हैं। सब तमाशे हमने देखे हैं। ग्रब सिक्कों का एक सैट जारी होना चाहिए। सिक्के हमारे यहां बहुत ग्रच्छे बनने लगे हैं। मैं दरख्वास्त करूंगा श्रोम मेहता साहब से, फाइनेंस मिनिस्टर से यही कि यह बात वहां गवर्नमेंट तक पहुंचायें। हम खद इंदिरा गांधी जी के पास जायेंगे। किसी ने अगर कहा कि परसनैलिटी कल्ट है तो परवाह नहीं । लेकिन पहले परसनैलिटी तो लाग्रो, कल्ट तो बाद में श्रायेगा।

श्री कामेस्वर सिंह : ग्राप कह रहे हैं, हाउस ग्रापका समर्थन करता है।

**डा० चन्द्रमणि लाल चौधरी** : हम लोग स्रापकी ताँईद करते हैं।

कुछ माननीय सदश्य : शायरी तो सुना दीजिए ।

श्री सिकन्दर प्रली वेज्य : शायरी हर वक्त नहीं की जा सकती । मैं शेर बहुत खास मौकों पर ही सुनाता हूं । सिक्का जिस दिन श्रायेगा, मैं ग्रोम मेहता साहब की तारीफ में गजल कहूंगा । ग्रोर ग्राज ग्रच्छी घड़ी है, हमारे दोस्त जनाब रणवीर सिंह जी इस वक्त इस कुर्सी पर बैठे हैं ग्रीर उनके सामने तजबीज पेश की गयी है । उपर कहे शेर का मतलब यह है । जैसे चांद, सूरज की रोशनी दुनिया पर फैलती है, खुदा करे वो दिन ग्राये कि हमारे सिक्काए इलाहाबाद की रोशनी चांद ग्रीर सूरज की तरह हर तरफ फैले । ग्रकबर के जमाने में टोडरमल ने यह दुग्रा की थी कि यह सिक्का ग्राज भी हमारे स्युज्यम में

[ श्री सिकन्दर ग्रली वज्द]

भिलता है। हम भी चाहते हैं कि ऐसा ही
हमारा सिक्काए इलाहाबाद फिर दुनिया पर
ग्रपनी रोणनी फैलाए।

यह तो दिल की बात, श्रापकी इस्जात श्रीर मुहब्बत की बात मैंने कही। श्रब मैं एक बात ग्रौर कहना चाहता हूं जिसका मुझे रंज है। मैंने इस बात का बहुत सब्र किया। श्राजकल पालियामेंट के मैम्बरों की महलियतों के बहुत से मुग्रामले हमारे यहां चल रहे हैं। नी बरस पालियामेंट चले, सात बरस चले, बह जो सहुलियतें नांगी जा रही हैं, मैं इनकी ताईद करता हूं। मेम्बर पालियामेंट जब यहां से वतन जाते हैं इतनी उम्र गुजार कर तो फिर को भ्रपने असली काम को दुबारा मे बारू नहीं कर सकते । अभी लोक सभा को सहलियत मिली है, ग्रापको ज्यादा मिलनी चाहिये। द्यापकी उम्र ज्यादा है। श्रोम मेहता साहब, हम सुनते हैं ि पुलिस में करण्णन है, मोनोपली हाउस में करप्शन है, हर जगह फरप्शन है। हम बापसे यह कहते हैं कि हम में भी करण्यन है, हम भी करण्ट हैं। एक दोस्त ने बुध से कहा, मैं उनका श्रंग्रेजी जुमला सुमाता इं तो आपकी तबीयत साफ हो जायेगी।

"Your House of Lords has now be-

हमारे मकान किराया पर दिये जाते हैं, हम किराया वसून करते हैं, गैराज भी किराय पर दिये जाते हैं। हम यहा सब सहूनियते मागत हैं। मैं कहता हूं कि हर मुतानिबा जायब है और बरावर है. लेकिन गैराज में हम जार श्रादमी रख लेते हैं। घर भी किराये पर देते हैं और बाज लोग तो खुद श्रपने घर में मेहमान रहते हैं। पन्द्रह-पन्द्रह, बीस-बीस साल से लोग एक ही। मकान में ठहरे हुए हैं। श्राज मुबह मैंने मैनेजर को बुलाया कि इस काम की सफलीफ है, इसको दूर कर दो, तो उसने कहा, बाहर एक बान कह दू, मैं श्रापकी खिदमन कक्ष या श्रादनी घर में जिस श्रादमी को रखा है,

उसकी खिदमत करूं या गैराज में जो आदमी रखा है, उसकी खिदमत करूं? इनमें जो भ्रादमी रखे हैं उनसे यह मकान ऐसे लगते हैं जैसे दश्मनों के मकान हैं। पालियामेंट के लोगों की सोशल लाईफ ज्यादा नहीं है। उनमें पालियामेंट के मेम्बर्स दिखायी नहीं देते, कोई ग्रीर दिखायी देता है। यह बड़े शर्म की बात है मुझे यकीन है कि सब ऐसा नही है। मैंने हरगिज यह नहीं नहा कि सबने मकान किराये पर दिये हैं। भगर चन्द ऐसे जरूर हैं। एक सड़ी मछली भी तालाब को गन्दा कर देती है। हम यह चाहते हैं कि यह दाग हमारे चेहरे से साफ हो जाये । अफसोस है कि हम बुी चीज को भी बुरा नहीं समझते हैं। किरायेदा रों के मुलाजिम नौकर, बच्चे, सब वहां पर रहते हैं।

श्री मृहम्मद उस्मान श्रारिक नोटिस् देरहे हैं।

श्री सिकन्दर श्रासी वंज्य नोटिस तो है रहे हैं पर मैं जाहता हूं कि किरायेदारों को बाहर निकालों। प्रारिफ साहब, श्रापके पाम शायद प्राजकल हाउसिंग कमेटी भी है। जनाब इस गन्द में बैठ कर हम सब को बुरा नहीं कह सकते जबकि हमारे दामन पर खुद दाग लगा हथा है।

भी मृह्म्मद अस्मान श्रारिक: में श्रापकी खिदमत में यह श्रजं करू कि इस बात की रिक्वेस्ट करते हुए जनरल नोटिस भेजे हैं बे श्रापके मुलाहिजा से गुजरे होंगे।

श्री सिकन्दर अली बण्द ऐसे लैटर्म तो आप भेजते ही रहते हैं। मै तो यह चाहता कि इसके लिए पालियामेंटरी कमेटी मुकरर होनी चाहिए। मैं यह बात इंदिरा गांधी से भी कहूंगा, आपमें भी कहूंगा। मैं यह कहना चाहता कि हमारे दोस्तों ने मकान किराये पर दिये हैं। (Time bell rings) क मैं दो बाते कहना चाहता हं कि को बाली किये जार्ये क्योर इंदिरा गार्थी जं। के सिक्ती का सेट जारा किया जाये।

SHRI V. V. SWAMINATHAN (Tamil Nadu): Sir, I want to welcome and support the Bill on behalf of the All India Anna D.M.K. Because we had no doubt and no fear under the dynamic stewardship of the able, yong Finance Minister Shri Pranab Mukherjee....

THE VICE-CHAIRMAN (SHRI RANBIR SNGH): Kindly finish in 3 or 4 minutes.

SHRI V. V. SWAMINATHAN: Yes, yes. All smuggling activites throughout India have been stopped. All the loopholes in under-invoicing and over invoicing in foreign trade have been plugged. Flow of savings and earnings from foreign countries into India through unauthorised channels has been checked. This has been regularised. Black money, gold ornaments, etc. are being dehoarded, irrespective of whether it is in high places or in mud houses or religious muths or in any other place.

But, Sir, I want to bring certain facts to the notice of the hon. Minister of Revenue and Banking, because there is no legislature in Tamil Nadu which is under President's rule. Ordinance had been issued in name of giving relief to debtors. In Tamil Nadu, not like other States in India, already in 1943 there was the Tamil Nadu Pawn Brokers Act and the Moneylenders Act, 1957. Ordinance was issued, in the name of debtors aimed giving relief to closing moneylenders' completely shops, thereby shutting out any avenue for small borrowers who need five rupees, ten rupees, twenty wupees or a hundred rupees, like teachers, workers, nurses, and so on. All these people are not able to get

or borrow money from anywhere. Sir, we cannot all of a sudden open rural banks throughout India. Even in Tamil Nadu there are about 2500 or 3000 panchayat union blocks. Even if we ought to open at least one rural bank for each block, it will be very difficult. It will take many years, at least five or six years, till we are able to open such rural banks at the rate of at least one for each block. We must discipline moneylenders. can punish them. We should not close money-lenders' shops complete-The new Governor who come to Madras is a practical and a politician, conversant men and matters and having a rich experience as Chief Minister Governer in many States. He had given some hope to utilise the money in the pawn brokers hands. should not completely crush money. lenders. The borrowers must find some place to find money. At present, there is no means of giving small loans to workers, teachers, etc.

Regarding family planning Prime Minister has often been proclaiming that there is no compulsion in bringing family planning. Sir, in Tamil Nadu, some of the overzealous administrators are applying compulsion. Every lady teacher, lady nurse, taxi driver, lorry driver and even executive magistrates have been some fixed number of vasectomy cases which they must get otherwise they are not entitled to their festival loans or some other kind of ordinary facilities. Mr. Abu Abraham narrated a case in which the teacher promised a student promotion if he can get some vasectomy cases. When he approached his father, he said that he is already 65 years. I know of a case in which the executive magistrate, when the advocate requested him for an journment, said that he would not only adjournment but judgment also in his favour if he could bring some vasectomy cases. This is the kind of tyranny. Some nurses reported to me that they coud not get these

#### [Shri V, V. Swaminathan]

cases. Sometimes they had to pay Rs. 150 for a case in addition to Rs. 150 paid by the Government. can straightaway, collect Rs. 150 from a teacher or a nurse and stop asking them to procure cases. It is tyranny and misery for the people. The teachers are not able to give instructions to the students because they are roaming about and searching for vasectomy cases. Then the number of vasectomy cases is deceptive. There are people who have undergone operation a second time. Some people are past the age of procreation. They are also subjected to vasectomy. As our hon. Prime Minister has said, we should not compel anybody. It is high time that thing is stopped. There is President's rule in Tamil Nadu and our hon. Home Minister, Shri Om Mehta, is here. He can give instruction not to give unvritten orders and not to compel people, teachers, village headmen, nurses, magistrates, etc. to get vasectomy cases.

As I have already submitted borrowing capacity of the poor workers, rural workers, is nil. Therefore, some arrangement must be made to make small loans available for them. The ordinance promulgated in Tamil Nadu is discriminatory because that ordinance is applicable only to moneylenders in rural areas. It is not applito cosmopolitan cities municipal towns. Most of the people live on the borders of towns. They cannot get loans. I am not interested in moneylenders. But some money should be made available to the poor people, teachers, clerks and other people. It is not difficult for you to discipline moneylenders. During the emergency, you have disciplined the most difficult people. The money should be available at reasonable rate of interest to the small people. The commercial banks insist on gold as security. But the moneylenders accept, gold silverwares, stainless steel and lead utensils, etc. even at .odd hours. I know of cases where money was advanced for a stainless steel

utensil. The money-lenders can be disciplined for the benefit of the poorer sections. Thank you.

SHRI PRANAB MUKHERJEE: Mr. Vice-Chairman, Sir, I am grateful to the hon. Members who have made their observations in regard to the Supplementary Demands. Sir, certain points have been raised in connection with the various Demand's and the hon. Members have made their observations particularly in regard to certain important current topics which are engaging our attention.

### [Mr. Chairman in the Chair].

Sir, while making his observations, Mr. Raha wanted to highlight problem of sickness of industries 28 certain Demands relate to some of the taken over units. Regarding the problem which is coming out of the sickness of industry, it is, really serious one and is constantly engaging the attention of the Government. But if we come to the conclusion that merely taking over the management by the public sector and providing money from the public exchequer would solve the problem, perhaps, you are mistaken. It cannot be because of the obvious reasons that in the ultimate analysis a situation may come when we shall have to take over the entire junk. Therefore, the problem is to be reviewed from diffrent angle. We shall have to identify the causes of sickness and whether actually the units become sick and it is necessary to hospitalise them either through the IFCI or by taking them over, and before we reach that stage whether some preventive measures could be taken and whether we can identify the areas of sickness without the very symptoms of ness starting in certain industries. Sir, recently a Committee has appointed by the Finance Minister with the Finance Secretary as the Chairman. They have made some recommendations and those are under active consideration. But here Sir, T would like to point out that there is an area of improvement so far as the

monetary position of various units is concerned while providing assistance from the banking and public sector financial institutions, and we are trying to do so. But I can tell the hon. Members that mere take-over..

SHRI SANAT KUMAR RAHA (West Bengal): I raised the question of management.

SHRI PRANAB MUKERJEE: You raised so many questions. It is not possible to answer so many questions in a short time.

Therefore, Sir, this is a question which we will have to look into. And I do feel that mere take-over of the management or the unit would not solve the problem unless we can have a series of measures which are necessary to rectify them.

Secondly, Sir, certain points have been raised in connection with the programme of family planning. It is a debatable subject and it has been debated or quite some time and an assurance has come from a person no less than the Prime Minister self. She herself has made it quite clear that there is no idea of compulsion in the family planning programme. We are trying to motivate and persuade the people to have the scientific population policy and trying to encourage them for sterilisation and other things. Therefore, there is no question of compulsion and certain odd cases of over-enthusiasm here and there may be there. And whenever it has come to the notice of the authorities, due action has been taken. Not only the Health Minister, but the Prime Minister also in the House made it quite clear that State Governments should take appropriate steps whenever complaints have been received in this regard. Sir, regarding land distribution certain hon. Members have made some observations. I do agree, particularly with Mr. Deorao Patil, when he suggested that this is a programme which should be implemented vigorously and the State

Governments must gear up their machinery so that the distribution of land and not only the distribution of land but the assistance for which we have come to the House for approval, should be provided to the new assignees of land at the shortest possible times so that they can purchase the necessary agricultural inputs improve the land. I do feel that in this respect more vigorous action is necessary and I agree with him that we should also request the State Governments to do it and I take this opportunity to say that this has already been done by the Agricultural Ministry and they have asked them to streamline their machinery, In this connection he has made a very vital point, namely, that when we are to provide assistance to a large number of people, or even if we are to provide assistance to the holders of one milacres of land lion whether Rs. 5 crores would be adequate? I do feel that it would not be adequate. But taking into account the money which has been spent till today and the balance amount and period left till the completion of the current year, I do feel that even if the State Governments are in a position to spent Rs. 5 crores it would be possible for them to render assistance to a considerable extent.

In this connection I would like to highlight another point which has been mentioned also in the Explanatory Notes, namely, that this assistance is in addition to the assistance provided by other agencies such as M.F.D.A., C.A.D.P. and other agencies operating in that area. Therefore, this is not the only channel through which we are providing asistance to them.

Regarding rural indebtedness, as the hon. Members are aware this is a really serious problem and it is more so because it is not the problem of resources but of the organisation. Unless and until we can build up an effective organisation by streamlining the various agencies working therein like rural branches of commercial banks, regional rural banks, co-ope-

ķ

160

[Shri Pranab Mukherjee]

rative societies, much progress may not be had on this front. Not only that Sir. We have suggested to the State Government to come forward, as some hon. Members have suggested, and panchayats let us know whether could be an effective titernative agency through which we could provide this assistance and this would also thought of. But here my submission would be to see that whatever agencies we can build up at the short-est possible time, we should try to utilise them. Of course, the suggestion put forward by Mr. Swaminathan whether we can discipline or we can streamline the system of money lending is a highly debatable one and at one stage we considered it but I am afraid if we want to legalise it under whatever nomenclature, either by disciplining it or streamlining it, perhaps we would be moving the gear in the reverse direction and an out-dated, obsolete and undesirable system we cannot allow to perpetuate. That is why a new system is to be developed. At the same time, I do feel that in the transitional period there would be difficulties and in fact these difficulties are still there.

Before I conclude, Sir, I would like to draw the attention of the hon. Members who have mentioned particularly regarding the misuse of emergency powers. This is also an area where we have drawn the attention of the State Governments and various authorities on many occasions and in a situation like this I cannot rule out the possibilities of certain misuse here and there but, perhaps, it would not be correct to say that by and large miuses of the emergency powers are being made by the officers. Whenever it comes to our notice at the Centre or to the notice of the State Governments, remedial and corrective measures are being taken and it would be our endeavour to see that when we

.

provide enormous powers with the officers at the lower level, they do not misuse them and in this connection various methods are being resorts to. My colleague in the Ministry of Home Affairs is also in constant touch with the State Governments to provide them necessary guidelines and instructions, which are being adhered to As I have already mentioned while making my introductory remarks, the provisions which we have made are absolutely necessary and most of them are non-controversial. I hope this House will approve it unanimously and return the Bill. Thank you, Sir.

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1976-77 as passed by the Lok Sabha, taken into consideration,"

The motion was adopted.

CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB MUKHERJEE: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.